

MAHAGENCO
Maharashtra State Power Generation Company Limited Invites applications for the following post on Contract Basis

Post Code	Post Name	Open	Total
HR01	Officer on Special Duty to Gare Palma-II Coal Mine	01	01

Last date for Submission of application is 27.01.2020
For more details please visit Maharashtra State Power Generation Company Limited website www.mahagenco.in under "Career" section.

ICICI Bank

Branch Office: ICICI Bank Limited, Ground Floor, Trans Trade Center, Near Floral Deck Plaza, Seepz, MIDC, Andheri- E, Mumbai- 400093.

PUBLIC NOTICE - TENDER CUM AUCTION FOR SALE OF SECURED ASSET

[See proviso to rule 8(6)]
Notice for sale of immovable assets
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is", and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s) / Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Ajay Shivaji Wagh (Borrower) Mrs. Ranjana Ajay Wagh (Co- Borrower) LBMUM00001880577	Building No.B1 Atlas, Flat No. 401, 4th Floor, Atlas Building, Hiranandani Palace Garden, Village Bhkharpada, Taluka Panvel, Raigad- 410206, Admeasuring Carpet Area Of 905 Sq Ft With One Open car parking.	Rs. 65,02,717/- (As on December 30, 2019)	Rs. 73,00,000/- Rs. 7,30,000/-	January 18, 2020 From 02.00 PM To 05.00 PM	February 11, 2020 1.00 PM onwards

The online auction will be conducted on website (URL Link- <https://eauctions.samil.in>) of our auction agency Shiram Automall India Ltd'. The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till **10 February, 2020** before **4.00 PM** else these secured assets will be sold as per schedule.

The Prospective Bidder(s) must submit their offer along with the earnest money deposit (refer column E) in a sealed envelope that mentions "Offer for purchase of property" to **ICICI Bank Limited, Ground Floor, Trans Trade Center, Near Floral Deck Plaza, Seepz, MIDC, Andheri – E, Mumbai – 400093**, or to our marketing agent Shiram Automall India Ltd' at **Lloyds Centre Point, 1st Floor, Above Tata Motors Showroom, Unit No.11 & 12, 1096A Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025** on or before **10 February, 2020** before **4.00PM**. The marketing agency has also been engaged as auctioneer for proper conduct of auction. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "**ICICI Bank Limited**" payable at **Mumbai**.

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Bank Limited on **8454089353/8291958765/ 9993034988** Tenders which are acknowledged by the Bank/e-auction vendor official and registered before the cut-off time with complete details shall only be considered for auction.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: January 04, 2020
Place: Mumbai

Sd/-
Authorised Officer
ICICI Bank Limited

BRIHANMUMBAI MAHANAGARPALIKA

Department :- Dy.Ch.Engineer(SWD)WS

e-Tender Notice

Tender Document No.	Bid No. 7100166179
Name of Organization	Municipal Corporation of Greater Mumbai
Subject	WS-499 Improvement of Culverts at Various Locations in H/W Ward
Cost of Tender	Rs. 7,700 /- (+2.5% CGST+ 2.5% SGST)
Cost of E-Tender (Estimated Cost)	Rs. 1,68,32,135/-
Bid Security Deposit/EMD	Rs. 1,68,400/-
The e-tender sale starts from	26/12/2019 from 11:00 AM.
Pre-Bid Meeting	NA
The Last date & time of e-tender sale	14/01/2020 upto 12:00 PM
Last date for submission of e-tender	14/01/2020 upto 04:00 PM.
Opening of Packet A	15/01/2020 at 04:01 PM
Opening of Packet B	15/01/2020 at 04:15 PM in the office of Dy. Chief Eng. (SWD)W.S.
Opening of Packet C	23 /01/2020 at 03:00 PM in the office of Dy. Chief Eng. (SWD)W.S.
Address for Communication	Office of : Deputy Chief Engineer (Storm Water Drains) Western Suburbs, Greenwood C.H.S., Near Gurunanak Petrol Pump, Andheri Kurla Road, Chakala, Andheri (East) Mumbai-400 093
Venue for opening of Bid	In the office of Dy.Chief Eng.(SWD)W.S.

This e-tender document is not transferable.

The Municipal Commissioner reserves the rights to reject any or all e-tenders without giving any reason to the tenderers.

The tender copy can be downloaded from MCGM's Portal <http://portal.mcgm.gov.in>

Sd/-
(N. S. Doctor)
Dy. Ch. E. (SWD) WS

Report overflow from flushing and overhead tanks

कार्पोरेशन बँक Corporation Bank

A Premier Public Sector Bank

ZONAL OFFICE THANE : Coral Square, 1Ind Floor, Opp. Suraj Water Park, Ghodbunder Road, Thane- 400 615
Tel: 022-25975578 • E-mail: cb882@rec@corpbank.co.in • Website: www.corpbank.com

RECOVERY DIVISION
PUBLIC NOTICE FOR SALE OF VEHICLE HYPOTHECATION AS SECURITY TO BANK UNDER HYPOTHICATION DEED

AA sale by public auction of the vehicles under hypothecation to Corporation Bank, which is described in the schedule hereto, will be held in realization of dues on the day of **24.12.2019 at 3.00 p.m. at respective branches of Corporation Bank, namely Kharghar, Bhayander, Bhandup, Thane- Wagle Estate, Nalasopara & Vasai East branches, addresses of which are mentioned here below.** Interested persons may inspect the schedule property /vehicle in the presence of the respective Branch officials with previous appointment. "The Auction is being held "AS IS WHERE IS" and "AS IS WHAT IS" basis. The intending bidders may obtain copy of the terms and conditions of the sale from the undersigned during the working hours of the Branches.

CORPORATION BANK - SCHEDULE - (Description of Vehicle)

Lot No.	Description of the Vehicle	Vehicle Model	Date & Time of E-Auction	Reserve Price (Amt. in Rs.)	Earnest Money Deposit (EMD)	Name of the Branch	Address (Place of Auction)
1.	Maruti Swift Dzire Tour LDI BSIV (Diesel) (Taxi) MH-48-F-1714	2015	14.01.2020 at 03.00 pm.	Rs.2,45,000/-	Rs.24,500/-	Nalasopara 1094	Corporation Bank, Nikhil Heritage, Ground Floor, 100 ft. New Link Road, Achole, Nalasopara Mobile : 9974798373
2.	LMV Cheverlet Enjoy 1.3 LS 7 Str Diesel (Taxi/Cab) MH 48 F 2108	2016	14.01.2020 at 03.00 pm.	Rs.1,48,000/-	Rs.14,800/-	Vasai East 1511	Corporation Bank, Gala No. 101, 1st Floor, Richa Trade Centre, Vasai East Mobile : 9967977498
3.	Tata Indigo ECS LXBSIV (Tourist Taxi) MH-04-GD-4359	2015	14.01.2020 at 03.00 pm.	Rs.43,000/-	Rs.4,300/-	Bhayander 455	Corporation Bank, Shop No. 5 & 6, Chandresh Heights, Jaisal Park, Bhayander East - 401105. Mobile : 9591459566
4.	Tata Indigo ECS LS BSIII (TAXI/CAB) MH-04-GD-8432	2016	14.01.2020 at 03.00 pm.	Rs.81,000/-	Rs.8,100/-		
5.	Tata Indigo ECS LX CR4 BS IV (Diesel) MH-46-AD-2836	2016	14.01.2020 at 03.00 pm.	Rs.73,000/-	Rs.7,300/-	Kharghar 1160	Corporation Bank, Kharghar Branch, Aum, Sai Building, Sector-7, Next to Yuva Centre Kharghar, Navi Mumbai Mobile : 9978127484
6.	Tata Indigo ECS LX BS IV MH-46-AD-2136	2016	14.01.2020 at 03.00 pm.	Rs.73,000/-	Rs.7,300/-		
7.	Sunny Nissan MH-03-CH-2816 (Diesel Taxi)	2016	14.01.2020 at 03.00 pm.	Rs.1,20,000/-	Rs.12,000/-	Wagle Estate 3449	Corporation Bank, Bhoomi Velocity, Gr. Floor, Unit No.3, Road No.23, Wagle Estate, Mobile : 8516943122
8.	Tata Indica EV2 CR4-CRALL, LS B LPV Diesel, MH-03-BC-4155	2015	14.01.2020 at 03.00 pm.	Rs.59,000/-	Rs.5,900/-	Bhandup 1469	Corporation Bank, Basudev Chambers, Opposite D'Mart, Fortis Hospital, Bhandup, Mumbai-400078. Mob: 9892320848

Place : Thane
Date : 24.12.2019

Sd/-
Corporation Bank

IN THE DEBT RECOVERY TRIBUNAL NO. II
3rd Floor, MTNL Bhawan, Strand Street, Colaba Market, Mumbai - 400005
TRANSFERRED ORIGINAL APPLICATION NO. 360 OF 2017
NOTICE IN TRANSFERRED CASE

Exhibit No:13
... Applicant

UNION BANK OF INDIA Vs
... Defendants

VINEET RAVI IYER AND ORS.

Take Notice that the Application O. A. No. 784 OF 2015 between the above parties pending in the MDRT -II has been transferred to this Tribunal as per Charge of Jurisdiction notified vide Government of India F. No. 18/2016- DR/TS. O. 3065(E) dated 26.09.2016 and the said Application is registered as T. O.A.No. 360 of 2017 on the file of this Tribunal.

Therefore, you are hereby required to appear before this Hon'ble Tribunal either in person or through Advocate duly instructed on 28.02.2020 at 11.00 a.m. failing which appropriate orders will be passed.

Given under my hand and the seal of this Tribunal on this 30 day of December, 2019.

I/c Registrar,
DRT-II, Mumbai

To,

1. MR. VINEET RAVIYER,
Age: 24 years, s/o Mr. Ravi Iyer,
Flat No. 2, Building no. 3, Shree Durga Society, Tilak Vidhyalaya Road, Vile Parle (East), Mumbai - 400 057

2. MR. RAVIYER,
Age: 53 years, s/o Mr. Subramaniam Iyer,
Flat No. 2, Building no. 3, Shree Durga Society, Tilak Vidhyalaya Road, Vile Parle (East), Mumbai - 400 057

Also at,
Ground floor, Will Marry CHS Ltd., Justine Chabamanwada, Vile Parle (East) Mumbai - 400 057

And,
Aurum Plug-in, Sawant House, Andheri Kurla Road, M. V. Road, Andheri (East), Mumbai - 400 099

3. MR. TARINIYER,
Age: 53 years, d/o Mr. Baram Pandit,
Flat No. 2, Building no. 3, Shree Durga Society, Tilak Vidhyalaya Road, Vile Parle (East), Mumbai - 400 057

Also at,
Harjal Garden Designer and Construction, Gurusmruti Tilak Vidhyalaya Road, Vile Parle (East), Mumbai - 400 057

And
Sankalp Building no. 1/201, CST No. 43, 44, 49, Gregaon (West), Mumbai - 400 062

4. MR. SABHAPATHYIYER,
Age: 54 years, s/o Mr. P.S. Krishnan,
7, Karthikeya Co. Op. Hsg. Soc. Ltd., Hanuman Road, Vile Parle (East), Mumbai - 400 057

..... Defendants

To,

The Residents/Occupants/tenants of CTS No. 39 (Survey No. 24, Hissa No. 2) Sancheti Nagar, Pipeline Road, Near Mary Matha Church, Village Mohili, Taluka Kurla, Sakinaka, Andheri East, Mumbai-400 072

PUBLIC NOTICE

Notice is hereby given to the Public at large that my clients, M/s. Aria Infra, a registered Partnership Firm are the sole and absolute owners of the plot of land declared as sium bearing CTS No. 39 corresponding to Survey No. 24 Hissa No. 2 area admeasuring 2167.90 Sq. Mtrs., situated at Village Mohili, Taluka Kurla, Sakinaka, Andheri East, Mumbai-400 072 together with structures/chawls/hutments standing thereon (hereinafter referred to as "the said property").

The said property was owned by Ms. Judeline Jerome D'souza and Mrs. Mary Magdeline J. Pereira (only legal heirs of Late Mr. Jerome Rock D'souza and Late Mrs. Marceline Jerome D'souza) who sold, transferred and conveyed it to my clients M/s. Aria Infra vide registered Deed of Conveyance dated 20th July, 2017 (registered under Document No. KRL-4/8761/2017 on 24th August, 2017 with the Sub-Registrar of Assurance, Kurla-4). That even in the Revenue Records i.e. 7/12 and Hakkache Patrak, records of the MCGM, the said property has been duly mutated and/or transferred in the name of my clients. Hereto annexed and marked **Annexure '1'** and **'2'** are the copies of the said 7/12 extract and Hakkache patrak.

Please note that my clients have been in continuous and uninterrupted use, occupation and possession of the said property since 20th July, 2017 and prior to their predecessors-in-title have been in continuous and uninterrupted use, occupation and possession of the said property.

It has come to our clients' knowledge that some anti-social elements and/or slum lords, particularly, legal heirs of Late Mr. Shyamal Gupta i.e. Mr. Ramesh Gupta & Ors. are misleading and spreading wrong information amongst the residents/occupants of the said property bearing CTS No. 39 that my clients are not the owners of the said property in view of the Ad-interim Order passed by the Hon'ble Bombay High Court in Suit No. 181 of 2019 (and also in the Notice of Motion No. 462 of 2019 taken out therein). The said Suit No. 181 of 2019 has been filed by the legal heirs of Late Mr. Shyamal Gupta in the Hon'ble Bombay High Court against my clients and their predecessors-in-title i.e. Ms. Judeline Jerome D'souza and Mrs. Mary Magdeline J. Pereira inter alia seeking specific performance of a purportedly forged, bogus and time barred Agreement to Sell and also cancellation of the registered Deed of Conveyance dated 20th July, 2017 (executed by said Ms. Judeline Jerome D'souza and Mrs. Mary Magdeline J. Pereira in favour of my clients for the sale of said property and also property bearing CTS No. 33). I also come to knowledge of my clients that the legal heirs of Late Mr. Shyamal Gupta have also been illegally and unlawfully directing the residents/ occupants to pay rents to them and not to my clients. Hereto annexed and marked **Annexure '3'** and **'4'** are the Orders dated 29/11/2019 and 17/12/2019 passed by the Hon'ble Bombay High Court in Suit No. 181 of 2019. From the said Orders it is clear that the Hon'ble Bombay High Court has not cancelled our client's Deed of Conveyance and also not permitted them to collect rent/compensation from slum occupants and that our clients only expressed their intention that they are not intending to interfere with the Plaintiffs physical possession and that the same is also a time bound expression of intention i.e. upto 31st January, 2019. My clients state that the said legal heirs of Late Mr. Shyamal Gupta are not even residing in the said property and does not even have any room in his name. Therefore, even otherwise, the issue of interfering with their alleged possession does not arise.

Please note that the Hon'ble Bombay High Court has not granted any relief to the Plaintiffs therein which in any way interferes with my clients' ownership and/or possession of the said property. My Clients have been and continue to be the sole and absolute owners of the said property and are also in uninterrupted use, occupation and possession of the said Property. Accordingly, all the residents/occupants/tenants are legally bound to pay rents/compensation to my clients, M/s Aria Infra only as before.

Please take further notice that if anyone decides not to pay rent to my clients then my clients shall be free to take appropriate legal action - civil as well as criminal, against such persons and the same shall be entirely at such persons risk as to cost and consequences. Dated this 31st day of December, 2019

Sd/-
(Kirit J. Hakani)
Advocate
203, 2nd Floor, Venkatesh Chamber,
G. T. Talwalkar Marg, Fort, Mumbai-400 001

PUBLIC NOTICE

TEMPORARY CLOSING OF ANDHERI ROB FOR 6 HOURS IN THE NIGHT OF 05.01.2020 / 06.01.2020 FOR LOAD TESTING OF GOKHALE ROB.

The Gokhale Road Over Bridge at Andheri across Harbour Line over Western Railway was inspected by HT-Bombay as a part of safety audit. As per same it is decided to repair the PSC girders of this ROB. The work of strengthening of PSC girder is in progress.

It is decided to close the Gokhale road over bridge at Andheri temporarily, for load testing of PSC girder in the night of 05.01.2020 / 06.01.2020 from 23.30 to 05.30 in the morning. Concerned officials of traffic police has already informed to permit & divert the traffic on this Gokhale ROB at Andheri to avoid any untoward incident & for successful completion of load test. It is requested to road users to use either Jogeshwari ROB or Milan ROB from crossing Western Railway tracks in lieu of Gokhale Road Over Bridge near south of Andheri railway station.

Inconvenience is regretted.

**Western Railway**
www.wr.indianrailways.gov.in

Like us on: [Facebook.com/WesternRly](https://www.facebook.com/WesternRly) Follow us on: [Twitter.com/WesternRly](https://twitter.com/WesternRly)

केनरा बँक Canara Bank
(A Government of India Undertaking)

ASSET RECOVERY MANAGEMENT BRANCH-II

3rd Floor, Canara Bank Building, Adi Marban Street, Ballard Estate, Fort, Mumbai-400001. Ph.: 022-22651128/29. Email: cb6289@canarabank.com

POSSESSION NOTICE
[Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

WHEREAS

The undersigned being the Authorized Officer of **CANARA BANK** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Enforcement) Act, 2002 (SARFAESI) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated **02.05.2016** calling upon the borrowers/guarantors to repay the amount mentioned in the notice being **Rs.1,89,20,921/- (Rupees One Crore Eighty Nine Lakhs Twenty Thousand Nine Hundred Twenty One Only)** within 60 days from the date of the receipt of said notice.

The Borrower / Guarantors / Mortgagees of M/s. Satpreetika Multitrading Pvt. Ltd. (1) Mr. Fenil Pankaj Bhimani, (2) Ms. Suhani Piyush Parekh, (3) Mrs. Daksha Janka Bhimani having failed to pay the amount, notice is hereby given to the borrower/ guarantors and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him / her under Sub-Section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **3rd day of January of the year 2020**.

The Borrowers attention is invited to the provision of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower and guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **CANARA BANK, AFM-II Branch** for an amount of **Rs. 3,06,61,008/- (Rupees Three Crores & Six Lakhs Sixty One Thousand and Eight Only)** and further interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Industrial Gate Unit No.C-9, admeasuring 1679 sq.ft., 1st Floor, in the society known as "Minerva Premises CSL", Minerva Industrial Estate, Off. Bunder Road, Cadastral Survey No.259/145 of Parel Sewree Division, Sewree (East), Mumbai-400015 owned by Ms. Suhani Piyush Parekh and bounded as follows : **East:** Almas Industry, **West:** Indian Oil, **North:** Cement Factory, **South:** Dockyard

Sd/-
Authorised Officer,
Canara Bank

Date: 03.01.2020
Place: Mumbai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRIVILEGE HEALTH CARE SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Privilege Health Care Services Private Limited
2. Date of incorporation of corporate debtor	03/11/2009
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2009PTC196802
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.1,2 & 3, 3' Floor, Dreams Mall LBS Marg, Bhandup Mumbai - 400078
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 04' December 2019 Date of Receipt of order - 02' January 2020
7. Estimated date of closure of insolvency resolution process	30' June 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Deepa Kabra Rathi Reg. No.- IBBI/PA-001/IP-P00629/2017-2018/11114
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 515, Tulsiyani Chambers, Nariman Point, Mumbai-400021 Email Id- rp@hcc@rkabara.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 515, Tulsiyani Chambers, Nariman Point, Mumbai-400021 Email Id- rp@hcc@rkabara.net
11. Last date for submission of claims	16' January 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of Claim in Form B – Claim by Operational Creditors except Workmen and Employees Form C – Claim by Financial Creditors Form D – Claim by Workmen or an Employee Form E – Authorised Representative of Workmen and Employees The above mentioned can be downloaded from https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Privilege Health Care Services Private Limited** on **04' December 2019** and receipt of the same order on **02' January 2020**. The creditors of **Privilege Health Care Services Private Limited** are hereby called upon to submit their claims with proof on or before **16' January 2020** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Deepa Kabra Rathi

Place: Mumbai **Interim Resolution Professional to Privilege Health Care Services Private Limited**
Date: 02' January 2020 **IP Registration No:** IBBI/PA-001/IP-P00629/2017-2018/11114

AXIS BANK LTD.

Axis Bank Ltd., 3rd Floor, Gigaplex, NPC – 1, TTC Industrial Area, Mughals Road, Airoli, Navi Mumbai – 400 708.

Corporate Office: "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai – 400025.

Registered Office: "Trishul", 3rd Floor, Opp. Samaratheshwar Temple, Law Garden, Ellisbridge, Ahmedabad – 380006.

Notice For Sale By Private Treaty To The Borrower

Whereas the Authorized Officer of **Axis Bank Ltd.** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (herein after referred as SARFAESI Act) read with the Security Interest (Enforcement) Rules, 2002 has taken over possession of the below property after performing necessary formalities under the Act and also has given several reminders to the Borrower and Guarantors to clear their dues, which they have failed to do.

The bank has received offer to purchase the secured asset by way of private treaty from Proposed Purchaser and in line with provision of rule 8 sub-rule 8 of aforementioned Prescribed Rules, the bank through it's authorized officer has entered into an agreement stipulating the terms and conditions of such sale by way of private treaty on such reserve price / sale price as mentioned below.

In compliance with rule 8 sub rule 6, a notice is hereby given to the Borrower and Guarantor / Mortgagee that in case they fail to make payment of the total outstanding within 15 days of this notice, the secured asset will be sold by way of private treaty and balance after adjusting the sale proceeds if any will be recovered with interest and cost from the Borrower and Guarantor / Mortgagee.

Account Number	Names & Address of a) Borrowers b) Guarantor	Location / Details of the Secured Assets possessed and put for sale	Reserve Price (Rs.)	**Outstanding Dues to be recovered as of 16/07/2019 (Rs.)
PHR032700912672 & LPR000401359270	1) Mr. Siken Yadav, 2) Mrs. Ruby Siken Yadav, Flat No.304, 3rd Floor, in the building known as "Khushi Apartments", Which is constructed on Non Agricultural plot of land bearing S. No. 284, H.No.1 of Village-Nile More within the limits of Vasai Virar Mahanagarpalika, Taluka Vasai, Dist. Palghar. Flat Area – Admeasuring 412.5 Sq. Ft. i.e. 38.33 Sq. Mtrs. Carpet Area.	Flat No.304, 3rd Floor, in the building known as "Khushi Apartments", Which is constructed on Non Agricultural plot of land bearing S. No. 284, H.No.1 of Village-Nile More within the limits of Vasai Virar Mahanagarpalika, Taluka Vasai, Dist. Palghar. Flat Area – Admeasuring 412.5 Sq. Ft. i.e. 38.33 Sq. Mtrs. Carpet Area.	₹ 16,00,000/-	₹ 27,97,100/- plus future interest and charges w.e.f. 16/07/2019 as per Physical Possession Notice dated 17/07/2019

**** With further interest as applicable, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realization.**

Date : 04/01/2020
Place : Airoli, Navi Mumbai

Authorised Officer,
Axis Bank Limited

DEBT'S RECOVERY TRIBUNAL No. I AT MUMBAI
MTNL Building, 2nd Floor, Telephone Bldg., Colaba Market, Colaba, Mumbai-400 005

RECOVERY PROCEEDINGS No.128 of 2016

EXH No.11
NEXT DATE : 21.2.2020

International Asset Reconstruction Company Private Limited
.....Certificate Holder
V/S
Mr.Sudarshan Khaitan
.....Certificate Debtor

DEMAND NOTICE

In view of the Recovery Certificate issued in O.A.No.95 OF 2009 passed by the Hon'ble Presiding Officer of D.R. an amount of Rs.10,29,37,341/- (Rupees Ten Crore Twenty Nine Lakh Thirty Seven Thousand Three Hundred Forty One Only) with interest is due against you. You are hereby called upon to deposit the above amount within 15 days of the receipt of the Notice, failing which the recovery shall be made as per rules. In addition to the aforesaid sum, you shall be liable to pay :
(a) Interest @12% p.a is payable for the period commencing from 12.1.1999 till realization of dues in full.
(b) Cost awarded in the Recovery certificate plus charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount.

Given under my hand and seal of the Tribunal on this 6th day of December, 2019 at Mumbai.

Sd/-
(AJEET TRIPATHI)
Recovery Officer, DRT-I, Mumbai

To,
Mr.Sudarshan Khaitan
48, Gulistan, 43 Carmichael Road, Mumbai-400 026

PUBLIC NOTICE

The public at large are informed and warned that my client Mr. Dinesh Kumar Jain has substantial right, title and interest and entitled for peaceful and vacant possession of the flat No. 14/3 admeasuring about 73.15 sq. mtrs. on 14th Floor of the C-Wing, Gundecha Garden on land bearing C. S. No. 44, 1/44 and 1/28 of Parel-Sewri Division, Off. Dr. Babasaheb Ambedkar Road, Lalbaug, Mumbai-400 012. It is further informed that Mr. Sampatراج Jerupchand Jain and Mrs. Jayshree Sampatراج Jain have no existing or subsisting right in respect of the said flat. If the Mr. Sampatراج J. Jain and Mrs. Jayshree S. Jain commit default in payment then the Court Receiver, High Court Bombay would take possession of the said Flat 14/03 on the basis of the Consent terms dated 15th November 2019 and Order and Decree dated 30th December 2019 pass in Suit No. 1328 of 2019 in the Hon'ble Bombay High Court.

Any person or persons dealing with the aforesaid flat in any manner shall be in contempt of the Court of the said Order, Decree and the said Consent terms.

Dated this 3rd Day of January 2020.

ATAL DUBEY,
Advocate, High Court
F/102, Grandeur CHSL,
Sector No. 20, Plot No. 33/34,
Kamothe, Navi Mumbai-410 209
Mobile : 9869832848
Email id :
ataldubey@yahoo.com

IN THE CITY CIVIL COURT AT MUMBAI
NOTICE OF MOTION NO.

मुंबई, शनिवार, ४ जानेवारी २०२०

PUBLIC NOTICE

Notice is hereby given to public at large by Mr. Arvind J. Ghatalia & Mrs. Ila A. Ghatalia that their Original Sale Deed bearing Reg. No.BDR2. 02269-2012, dated 20/03/2012, registered with Registrar of Sub Assurances, Borivali 1 in respect of their Unit No.932, 9th Floor, IJLIMA Complex, behind Govegan Sports Club, Link Road, Malad (W), Mumbai-400064, has been lost and/or misplaced. All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of the said missing document. If anyone has already carried out / found, kindly inform in writing / return us within 7 days from this present.

Adv. Rupesh R. Maurya / Mob.7021912022

जाहीर सूचना

सिता प्रियायसेस लि. चे शेअर प्रमाणपत्र हरविल्या सदंभांत सूचना. मी मोहन हरमल मदनानी, गाळा क्र. ९९, सिता प्रियायसेस लि., अझिझ बाग, चेंबूर मुंबई-४०००७४ चा धारक आहे. माझ्या सह माझ्या नावामधील मुळ करार असून माझ्याकडून शेअर प्रमाणपत्र क्र. २७३२ ते क्र. २८७ हे हरविले असून मी सिता प्रियायसेस लि. ला प्रतिलिपी शेअर प्रमाणपत्र जारी करण्याकरीता अर्ज केला आहे. कोणत्याही व्यक्तीला वरील शेअर प्रमाणपत्र सापडल्यास त्यांनी मला वरील पत्त्यावर किंवा सोसायटीला १५ दिवसात कळविणे आवश्यक आहे.

सही/- मोहन हरमल मदनानी ठिकाण: मुंबई

जाहीर सूचना

तमाम जनतेस सूचना यादारे देण्यात येते की, आमच्या अशिलानी कार्यालय त्याचे सध्याचे कारभार आणि सोसायटीचे सभासद श्रीम. परबिंदर को सेंटी. हरवंत सिंग सेठी यांच्या सीटी यांच्याकडून खेरीद, संपादन करण्याचे मंजूर केले आहे. कोणती/त्याही व्यक्ती समाविष्टीत कुठून सभासद, कंपनी, बँक, वित्तीय संस्था यांना वरील सदर मिळकत किंवा त्याच्या कोणत्याही भागावर विक्री, हस्तांतरण, अदलाबदल, भाडेपट्टा, परवाना, धारणाधारण, कुळवहिवार, भेट, विवरण, वारसा, अंलंदाज, गहाण, कच्चा किंवा अन्यच्या मार्गे कोणताही हितसंबंध वाद असल्यास तसे सदर ताखेपासून दहा (१०) दिवसांत आपल्या कार्यालयीन पत्त्यावर कळविणे, सूचित करणे आवश्यक आहे किंवा अन्यथा सदर विक्री पूर्ण होईल आणि सूचना सभासीच्या कालावधीनंतर तसा कोणताही प्रमाणित दावा किंवा हितसंबंधाचा कोणताही संदर्भ किंवा संबध असल्यास तो सर्व हेतू आणि कारणांसाठी त्यागित मानला जाईल. परिशिष्ट येथे खालीलप्रमाणे:

मिळकतीचे परिशिष्ट
प्लॉट क्र. २६७, सेक्टर-१०, खारघर, नवी मुंबई, तालुका पनवेल, जिल्हा रायगड, येथील ओम हार्मनी अशा ज्ञात इमारतीमध्ये स्थित प्लॅट क्र.८-८०१, ८ वा मजला, “डॅ” विंग, मोज. ९४६ चौ. फू. (८७.८८ चौ. मीटर) चर्टडॅ+मोज. ९५ चौ. फू. (८.८२ चौ. मी.) टेरेस च्या मालकी आणि ओम हार्मनी को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड चे धारक निधिपत्र क्र. १८३१ ते १८४० (दोन्ही एकत्रित) धारक, सदस्यांचे नोंदणी क्र. १८४, शेअर प्रमाणपत्र क्र. १८४ अंतर्गत जारी दहा (१०) शेअर्स मधील सर्व हक्क नामाधिकार व हितसंबंध.

सही/- अजित व्ही. सिंग (चे सहयोगी) अजित सिंग आणि असोसिएट्स (वकील व कायदा सल्लागार) कार्यालय क्र. १६/१७, १ ला मजला, सई चेंबर, प्लॉट क्र. ४४, सेक्टर. -११, सीबीडी बेलापूर, नवी मुंबई, ता. आणि जि. ठाणे दू. क्र. ०२२-२७५७६१४२ ईमेल - ajeet_advocate@yahoo.co.in

NOTICE

Mr. Naredra Manilal Shah Member of the N & G CHS Ltd. Having address at Plot No. 82, CTS 1250 / 3, "Nalanda", RHB Road, Mulund (W), Mumbai - 400 080, and holding Flat No. 801 in the new building of the society, died on 15-08-2019 without making any will. The said building/property is under redevelopment. (Flat no. 9, in the old building). The society has received as per nomination regd. a request to transfer the shares held in the name of Narendra M. Shah to the name of Shri Nikhil Manilal Shah his brother. The society hereby invites claims and objections, if any, from the heir or other claimants / objectors to the transfer of the said shares and interest of the deceased member in the capital / property of the society within a **period of 15 days** from the publication of this notice, with copies of such documents and other proofs in support of his / her / their claims / objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims / objections are received by the secretary of the society during the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the Bye-laws of the society. The claims / objections, if any received by the society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt with in the manner provided under the Bye-laws of the society. A copy of the registered Bye-laws of the society is available for inspection by the claimants / objectors with the secretary of the society. **N. Narayanan at B 103 Sainath Park, Neelam Nagar Mulund (E), Mumbai - 400 081. Between 11 am to 5 pm** from the date of publication of the notice till the date of expiry of its period. **Date : 6-1-2020 Place : Mumbai**

For and on behalf of **The N & G CHS Ltd.,** R.H.B. Rd., Mulund (W), Mumbai-80. **V. Narayanan**

चौकशीची जाहीर नोटीस

अर्ज क्रंमाक सघआ-१०/१२/२०२० सार्वजनिक न्यासाचे नाव **RAJPAL PURI FOUNDATION** याबत **ROHIT RAJPAL PURI** अर्जदार

सर्व संबंधित लोकांस जाहीर नोटीशीने कळविण्यात येते की, **सहायक धर्मादाय आयुक्त-१०, वृहन्मुंबई विभाग, मुंबई** हे वर नमूद केलेला अर्ज यासंबंधी महाराष्ट्र सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम ११ अन्वये खालील मुद्यावर चौकशी करणार आहेत:-
(१) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सार्वजनिक स्वरूपाचा आहे काय?
(२) खाली निर्दिष्ट केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय?
(अ) जंगम मिळकत : - रोख रु. १०००/- (अक्षरी - एक हजार केवळ)
(ब) स्थावर मिळकत : - लागू नाही

सदरच्या चौकशी प्रकरणामध्ये कोणास काही हरकत घ्यावयाची असेल अमूर पुरावा देण्याा असेल त्यांनी त्यांची लेखी कैफियत ही नोटीस प्रसिद्ध झाल्या ताखेपासून तोंस दिवसांचे आंत या कार्यालयाचे वरील पत्त्यावर मिळेल अशा रितीने पाठवावी. त्यानंतर आलेल्या कैफियतीचा विचार केला जाणार नाही. तसेच मुदतीत कैफियत न आल्यास कोणास काही सांगण्याचे नाही असे समजून चौकशी पुरी केली जाईल व अर्जाचे निकालाबाबत योग्य ते आदेश दिले जातील.

ही नोटीस माझे सहोनीशी व धा. धर्मादाय आयुक्त, महाराष्ट्र राज्य, मुंबई यांचे शिक्क्यावरीली आन दिनांक ०३०१/२०२० रोजी दिली.

सहि अधीक्षक (न्याय), सार्वजनिक न्यास नोंदणी कार्यालय, वृहन्मुंबई विभाग, मुंबई

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PRIVILEGE HEALTH CARE SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Privilege Health Care Services Private Limited
2. Date of incorporation of corporate debtor	03/11/2009
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85100MH2009PTC196802
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.1,2 & 3, 3 rd Floor, Dreams Mall LBS Marg, Bandrup Mumbai - 400078
6. Insolvency commencement date in respect of corporate debtor	Date of Order - 04 th December 2019 Date of Receipt of order - 02 nd January 2020
7. Estimated date of closure of insolvency resolution process	30 th June 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Deepa Kabra Rathi Reg. No.- IBBI/PA-001/IP-P00629/2017-2018/11114
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 515, Tulsiani Chambers, Nariman Point, Mumbai-400021 Email Id- rpcho@kabra.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 515, Tulsiani Chambers, Nariman Point, Mumbai-400021 Email Id- rpcho@kabra.net
11. Last date for submission of claims	16 th January 2020
12. Classes of creditors, if any under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Details of authorized representatives are available at: (b) Submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process of Corporate Persons) Regulation 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of Claim in Form B – Claim by Operational Creditors except Workmen and Employees Form C – Claim by Financial Creditors Form D – Claim by Workmen or an Employee Form E – Authorised Representative of Workmen and Employees The above mentioned can be downloaded from https://ibbi.gov.in/home/downloads (b) Not Applicable	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Privilege Health Care Services Private Limited** on **04th December 2019** and receipt of the same order on **02nd January 2020**. The creditors of **Privilege Health Care Services Private Limited** are hereby called upon to submit their claims with proof on or before **16th January 2020** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Deepa Kabra Rathi
Place: Mumbai Interim Resolution Professional to Privilege Health Care Services Private Limited
Date: 02nd January 2020 IP Registration No: IBBI/PA-001/IP-P00629/2017-2018/11114

वसुली अधिकारी यांचे कार्यालय जनकल्याण सहकारी बँक लि. निगडित

विवेक दर्शन, १४०, सिंधी सोसायटी, भक्ती भवनसमोर, चेंबूर, मुंबई - ४०००७१. दू.क्र. (०२२) २२२२६ ४१३१, २२२६ ४१३०/१३३.

जाहिर सूचना

केस क्र. १०१/जेएसबी/२१७५/२००५ आणि १०१ / जेएसबी/ २१७६/ २००५ मधील निकाली काढलेले दिनांक १६.०६.२००५ रोजीचे वसुली प्रमाणपत्र

जनकल्याण सहकारी बँक लि. ... न्यायनिर्णित धनको निरुद्ध ... न्यायनिर्णित ऋणको ... न्यायनिर्णित ऋणको श्री. उदय येरवत आणि इतर श्री. प्रेमलस अर. पडुविडे आणि इतर कोणूया द्याव करम कर. १७६,४३,८६४/- (आरसी १०१/ जेएसबी/ २१७५/२००५)आणि कर. ४.०७,७८,८००/- (आरसी १०१/ जेएसबी/२१७६/२००५) एवूकर कर. १,८४,१८,६६४/- अधिक ०१.०१,२०२० पासूनचे अनुक्रमे द.सा. १४.००% दराने मुदेल व्याज आणि वसुलीपर्यंत प्रतिलिप्य विलिख खर्च. येथे खाली वर्णन केलेल्या लिलावाकरिता मिळकती : “जसे आहे तेथे आणि जसे आहे तेथे आहे” तत्त्वाने लिलाव विक्रीसाठी ठेवलेल्या खाली वर्णन केलेल्या स्थावर मिळकतीच्या संबंधानत इच्छुक पक्षकारांकडून मोहोवर्षात पाकिटातून वसुली अधिकारी प्रस्ताव मागवत आहेत.

खाते	मिळकतीचे वर्णन	हातकी किंमत	इ.अ.र.	निरिक्षणाची तारीख व वेळ
एलएनबीएल (८०१८ (उदय येरवत) आणि एलएनबीएल (८०१९ (मेलस पडुविडे)	रो हाऊस क्र. १२, अरविंद सीएस्वरप लि., प्लॉट क्र. १२/१२९, सेक्टर क्र. १०, वाशी, नवी मुंबई, ता. आणि जि.ठाणे (क्षेत्र १२१९२.२१ चौ.फू.) बीएरू आणि १०१६.०१ चौ.फू. चर्टडॅ (मेलस पडुविडे) ग्राहक इतर प्लॅटव्हस कायदा)	रु १४५.०० लाख	रु १५००.०० लाख	०३.०२.२०२० दु.३.०० ते दु. ५.००

०१. लिलावच्या अटी आणि शर्ती किंवा अन्य कोणत्याही माहिती असलेली कोही प्रतत्रे रु १००/- भरून मिळकतीच्या निरिक्षणनंतर कोणत्याही कामाच्या दिवशी वसुली अधिकाऱ्यांच्या कार्यालयातून मिळू शकते.

०२. इच्छुक बोलीदारांनी त्यांच्या बोली बंद पाकिटातून केवळ राष्ट्रीयीकृत बँक किंवा शेड्युलड बँकेवर काढलेल्या मुंबई येथे देय **जनकल्याण सहकारी बँक लि.** च्या नावातील डीडी/ओव्हाच्या स्वरूपात वरीलप्रमाणे दिवाल्याची इतराा अनामद रक्कमे सह पाठवावत. हातच्या किमतीवरील बोली फेटाल्यास लोखल व जमा केलेली इ.अ.र.जत होईल. वसुली अधिकाऱ्यांना बोली ०५.०२.२०२० रोजी दु. ३.०० किंवा त्यापूर्वी प्राप्त होण्याचा बोली स्वीकारल्या जाणार नाहीत. वरील न्यायनिर्णित धनको लिलाव करणार्या निविदांना ०६.०२.२०२० रोजी दु. ३.०० वा. उघडले जाईल. हजर असलेल्या बोलीदारांना त्यांची बोली वाढविण्याची संधी देण्यात येईल.

०३. यशस्वी बोलीदारांना लिलावानंतर ताडखोब इतराा रकमेव्ह निश्चित झालेली बोली रकमेच्या १५% रकमेला प्रदान करावे लागेल आणि उर्वरित निश्चित झालेली बोली रक्कम लिलावाच्या ताखेपासून ३० दिवसांत प्रदान करायी लागेल.

०४. वरील खंड ३ मध्ये दिल्याप्रमाणे जर बोली रकमेची १५% रक्कम प्रदान करण्यात येणारी बोलीदारी कसूर केली तर जमा केलेली इतराा रक्कम जप्त होईल. तसेच, जर यशस्वी बोलीदारांनी लिलावाच्या ताखेपासून ३० दिवसांत संपूर्ण रक्कम प्रदान करण्यात कसूर केली तर त्या ताखेपुढे भरलेली रक्कम जप्त होईल आणि मिळकत पुन्हा विक्रीसाठी ठेवली जाईल व नवीन लिलावाने नंतरच्या ताखेस तिची पुनर्विक्री होईल.

०५. मिळकती विरुद्ध दाखिल झालेले सर्व आकार, देणी, कर, सोसायटीतील धक्कावळी आणि/किंवा अन्य कोणत्याही दावित/देणी यशस्वी बोलीदारांना भरणी लागतील. लिलावकर्त्याला सध्याची उपार्जित दायित्ते माहिती नाहीत आणि ती काही असल्यास, यशस्वी बोलीदारांना भरणी लागतील.

०६. कोणतेही कारण न देता कोणताही किंवा सर्व प्रस्ताव स्वीकारण्याचे किंवा फेटाल्याचे व तसेच लिलाव घेऊन घेतल्याचे/रह करण्याचे तसेच कोणतीही पूर्व सूचना न देता लिलाव विक्रीच्या अटी व शर्ती बरेकरून करण्याचे अधिकार वसुली राबतून ठेवित आहेत.

माझ्या हस्ते आणि शिक्क्याने **शनिवार, ०४ जानेवारी २०२०** रोजी दिली.

सही/- (एन. अर. राजक) वसुली अधिकारी, पब्लिक सल्टड एमसीएस अ‍ॅव्हच्या कलम १६१ अन्वये * उपलेखित मराठी भन्मकुरायेचे काही संश्रिधता असल्या / शाळक्यास इंग्रजी भन्मकुर ग्रंथ मानावा.

फॉर्म क्र. आयएनसी-१६
(कंपनीने (इन्क्वॉसिमेंट) रुकले, २०१६ च्या नियम ३० अन्वये)

केंद्र सरकार समक्ष, विभागीय संचालक, वसुण्य विभाग, एव्होरेट ५ वा मजला, १०० फॉत चेंबूर, मुंबई - ४००००१ कंतीनरी अँड २०१६ च्या कलम १३ च्या उपकलम (४) च्या बाबीमध्ये आणि कंपन्या (इन्क्वॉसिमेंट) रुकम, २०१४ च्या कलम ३० च्या सब-रूल (५) च्या खंड (ए) अन्वये)

वॉगेल विझनेस सीडिया इंडिया प्रायव्हेट लिमिटेड (सीआयएन: २७७२२-७५एव्होरेट २०१५एव्होरेट १६४२८८) त्याने वॉगेलविझनेस निरिक्षणावरील कंतीन अर्जिनियम, २०१३ च्या कलम १३ अन्वये व्हॅड सकाराव्हॅड अर्ज भरल्यासाठी कंतीन प्रतर्जित आहे.

...चायिकाकें सर्वसाधारण जनतेला सूचना यादारे देण्यात येते की, “महाराष्ट्र राज्यराष्ट्र” “राष्ट्रीय राधानीचे देशा दिवशी” येथे नोंदीकृत कार्यालय बदलणे कंपनीला शक्य होण्यासाठी ०२ जानेवारी, २०२० रोजी झालेल्या विवेक संसाधारण सभेन मंजूर विवेक द्यावयासून कंपनीच्या मेमोरान्डम ऑफ असोसिएशनच्या बदलाने स्वायत्तिक निरिक्षणावरील कंतीन अर्जिनियम, २०१३ च्या कलम १३ अन्वये व्हॅड सकाराव्हॅड अर्ज भरल्यासाठी कंतीन प्रतर्जित आहे.

कोणताही व्यक्तीचे हितसंबंध कंपनीच्या नोंदीकृत कार्यालयाच्या प्रस्तावित बदलाने बाधित होत असल्यास खालील मुद्दे पत्त्यावर कंपनीच्या नोंदीकृत कार्यालय किंवा मुंबयकडारा ठळार पत्र भरून एमसीए-२१ पॉर्टल (www.mca.gov.in) येथे अर्जदार कंपनीला प्रतीत सह सूचना प्रसिद्धी ताखेपासून चीत दिवसात आधीच संचालक, पब्लिक विभाग, निगम विभाग, एव्होरेट, ५ वा मजला, १००, फॉत चेंबूर, मुंबई - ४००००१ यांना विरोधणी पाठवावी आणि त्याच्या/तिच्या हितसंबंधाप्रकार मनुद रुकम शयणावादारे महायुक्तप त्याची/तिची हरकत हाती किंवा रिजिस्टर्ड पॉर्टलने कंतीनचे नोंदीकृत कार्यालयात पाठवू शकतात.

इंडस्ट्रीयल युनियन क्र. ३२, डॉ. अर. पी. रोड, मुंबई - ४००००८ महाराष्ट्र

वॉगेल विझनेस सीडिया इंडिया प्रायव्हेट लिमिटेडकडून आणि वृत्ती असल्यास संचालक विभागातून

दिनांक: ०४.०१.२०२० डीआयएन: ०१४४५१२

केंज वसुली न्यायाधिकरण क्र. II मध्ये

३ रा मजला, एमटीआर भवन, रुड्हेज रोड, कुलाबा मार्केट, मुंबई-४०० ००५ हस्तांतरित मुळ अर्ज क्र. ३६० सस २०१७ हस्तांतरित वादातीत सूचना

पुनियव बँक ऑफ इंडिया	विरुद्ध	परि. क्र. १३ अर्जदार
विनोती वी अय्यर व इतर	प्रतिवादी	

सूचना घ्यावी की, एमटीआर-II मधील प्रलंबित वरील पक्षकारांच्या दरम्यानच्या ओ. ए. क्र. ७४४ सस २०१५ मधील घडला हा दिनांक २६/०१/२०१६ रोजीचा भागद सरकार एफ. क्र. १८/२/२०१६ डीआटी/एम. ओ. ३०६५ (६) अधिविक्त न्यायाधिकाऱ्याच्या बदलातुमारा सदर न्यायाधिकार्याकडून हस्तांतरित करण्यात आला आहे आणि सदर बदला हा सदर न्यायाधिकरणाच्या फॉर्झलर टी. ओ. ए. क्र. ३६० सस २०१७ म्हणून नोंदविण्यात आला आहे.

त्यामुळे, तुम्हाला सदर सन्मा. न्यायाधिकाऱ्यासमक्ष व्यक्तितः किंवा यथायोग्य माहिती असलेल्या विकासांमार्फत २८.०१.२०२० रोजी स. ११.०० वा. उपस्थित राहण्याचे निर्देश दिले आहेत, कसूर केल्यास योग्य तो आदेश मंजूर करण्यात येईल.

माझ्या हस्ते आणि सदर न्यायाधिकरणाच्या शिक्क्याने ३ डिसेंबर, २०१९ रोजी दिले.

प्रभारी प्रबंधक, डी.आर.टी.-II, मुंबई	वकील
प्रति,	
१. श्री. विनोती वी अय्यर, वय: २४ वर्ष, श्री. वी अय्यर यांचा मुलगा, प्लॅट क्र. २, इमारत क्र. ३, श्री दुर्गा सोसायटी, टिळक विद्यालय रोड, विलेपार्ल (पूर्व), मुंबई-४०० ०५७.	
२. श्री. वी अय्यर, वय: ५३ वर्ष, श्री. रुद्रमणिगम अय्यर यांचा मुलगा प्लॅट क्र. २, इमारत क्र. ३, श्री दुर्गा सोसायटी, टिळक विद्यालय रोड, विलेपार्ल (पूर्व), मुंबई-४०० ०५७.	
येथे सुचना, तळ मजला, विल मी सीएस्वरप लि., जस्टिन चॅम्बानवाडा, विलेपार्ल (पूर्व), मुंबई-४०००५७ आणि ऑफिस प्लानिंग, सायबं हाऊस, अंधेरी कुलां रोड, एम. व्ही. रोड, अंधेरी (पूर्व), मुंबई-४०० ०९१.	
वय: ५३ वर्ष, श्री. हसराग सेंद्री यांची मुलगी, प्लॅट क्र. २, इमारत क्र. ३, श्री दुर्गा सोसायटी, टिळक विद्यालय रोड, विलेपार्ल (पूर्व), मुंबई-४०० ०५७.	
येथे सुचना, हरिबावली गार्डन इमारत व अ‍ॅन्डरुथरुथन, रुक्मणी टिळक विद्यालय रोड, विलेपार्ल (पूर्व), मुंबई-४०००५७ व संकल्प इमारत क्र. १/२०१, सीएसटी क्र. ४३, ४४, ४५, गोंगाव (पश्चिम), मुंबई-४०००१२	
४. श्री. सभाषपी वी अय्यर, वय: ५४ वर्ष, श्री. पी. एस. क्रिष्णन, ७, कार्तिकेय को-ऑप. हाऊ. सोसा. लि., हनुमान रोड, विलेपार्ल (पूर्व), मुंबई-४०० ०५७.	
.....प्रतिवादी	

जाहीर सूचना

सर्व जनतेला जाहीर सूचना देण्यात येते की, आमचे अशील मे. आरीया इन्फ्रा, ही नोंदीकृत भागीदारी कंपनी असून ते सी.टी.एस. नं. ३९ (सहजं नं. २४, हिस्सा नं. २), क्षेत्रफळ २१६९.७० चौ. मीटर, मोहोली गाव, तालुका-कुर्ला, साकीनाका, अंधेरी (पूर्व), मुंबई-४०० ०५२ हे भूखंड/मिळकत त्यावर जी काही बांधकामे/चाट्टी/झोपड्या उभ्या आहेत; झोपडपट्टी क्षेत्र म्हणून घोषित असून सदर मिळकतीचे एकमेव व पूर्णपणे माझे अशील आरीया इन्फ्रा, मालक आहेत. (येथून पुढे याचा उल्लेख “सदर मिळकत” असा करण्यात आलेला आहे.) उपरोक्त मिळकत ही श्रीमती जुबेदीन जेरोम डी’सुझा आणि सी. मंगेडलाईन जे. पररा हांच्या मातकीची असून (स्व. श्री. जेरोम रॉक डी’सुझा आणि स्व. सी. मॉर्सिलिन जेरोम डी’सुझा हांचे कायदेशीर वारसदार) ह्यांनी माझे अशील मेसर्स आरीया इन्फ्रा यांना तो नोंदीकृत अभिहस्तांतरण दस्त दिनांक २० जुलै, २०१७ करून विल्ला असून उपरोक्त मिळकतीचा ताबा आमचे अशिलास दिला आहे.

(सदर दस्त नोंदणी नं. केआरएल-४/८७६१/२०१७ दिनांक २४ ऑगस्ट, २०१७ रोजी उप-निगडित, कुर्ला-४, यांचे समोर करण्यात आला आहे.) तसेच, महसूल अभिलेखात म्हणजे ७/११ उतरा आणि हक्काचे पत्रक अभिलेखात सदर मिळकत हुकूम दिलेला आहे आणि तसेच हाचे नावे झाला आहे. तसेच म्युनिसिपल कार्पोरेशन ऑफ ग्रेटर मुंबई हाचे रेकॉर्ड मध्ये मालकी हक्कासंबंधी, हस्तांतरणासंबंधी माझे अशिलाचे नावे आली आहेत. ७/१२ उतरा आणि हक्काचे पत्रकाच्या प्रती सोबत जोडण्यात आलेल्या असून त्यास परिशिष्ट ‘१’ आणि ‘२’ असे संशोधण्यात आलेले आहे.

माझे अशील सदर मिळकतीचा विना अडथळा व सलग वापर करीत असून सदर मिळकत दिनांक २० जुलै, २०१९ पासून कब्जात आहे आणि ह्या पूर्वी सदर मिळकत ज्यांचे नावे होती त्यांचेकडे मिळकतीचा ताबा होता व विना अडथळा त्यांचे वापरात होती.

आमच्या अशिलांना अशील मिळालेली आहे की काही समजाद्रोही व्यक्ती आणि/किंवा झोपडपट्टी दादा, विशेषतः स्व. श्री. श्यामलाल गुप्ता यांचे कायदेशीर वारसा म्हणजेज श्री. मेधा गुप्ता आणि सतर उपरोक्त मिळकत सी.टी.एस. क्र. ३९ जे माझे अशील मालक नाहीत. अशा प्रकारची दयाभूल आणि चुकीची माहिती रहिवाशी/वापरकर्ते यांचे दरम्यान पसरवित असून सदर बाबींसंबंधी मा. मुंबई उच्च न्यायालयास दोवा नं. १८१ सस २०१९ मध्ये आणि त्यामध्ये नोंदेल ऑफ मोशन नं. ५६२ सस २०१९ रोजी त्यात घेण्यात आलेली आहे) ह्यामी हुकूम दिला आहे असे सांगतात. सदर दावा नं. १८१ सस २०१९ ममत श्यामलाल गुप्ता यांच्या कायदेशीर वारसांनी माननीय मुंबई उच्च न्यायालयात, माझ्या अशिलांच्या गुप्ता यांच्या वृत्तीच्या मिळकत मालकांच्या विरुद्ध म्हणजेज श्रीमती जुबेलाईन जेरोम डी’सुझा आणि सी. मेरी मंगेडलाईन जे. पररा, दुसऱ्या शब्दात सांगायलाचे झाल्यास बनावट, बोनाम आणि वेळ निघून गेलेल्या विक्रीचा करमणा, अशा अश्यांच्या दस्ताव्या आधारित दिनांक २० जुलै, २०१७ रोजी नोंदणी करण्यात आलेला कारनामा विशिष्ट कृतीसाठी रह करण्याची मागणी केली आहे. (जो विक्री करानामा सदर मिळकतीची विक्रीकरीता श्रीमती जुबेलाईन जेरोम डी’सुझा आणि सी. मेरी मंगेडलाईन जे. पररा यांनी माझ्या अशिलांचे कतीत करून दिलेला आहे आणि तसेच उपरोक्त मिळकत व सी.टी.एस. नं. ३३ करिता केलेला आहे). माझ्या अशिलांना असेही आता स्पष्ट आहे आहे की ममत श्री. श्यामलाल गुप्ता यांचे कायदेशीर वारसा बेकायदेशीरपणे सदर मिळकतीवरील रहिवाशी/वापरकर्ते यांना भाडे देण्यासाठी आणि माझ्या अशिलांना न देण्यासाठी निर्देश आहेत. माननीय मुंबई उच्च न्यायालयाने दावा नं. १८१ सस २०१९ च्या संदर्भात दिनांक २१/११/२०१९ आणि ७/१२/२०१९ रोजी उच्च न्यायालयासमोर आमच्या वतीने सोबत जोडण्यात आलेली असून त्यास परिशिष्ट ‘३’ आणि ‘४’ असे संशोधण्यात आलेले आहे. सदर हुकूमकारण असे दिसून येईल की माननीय मुंबई उच्च न्यायालयाने माझे अशिलांचे नावे असलेले अभिहस्तांतरण दस्त रह केलेला नाही. सदर भाडे वसुली करीता मा. मुंबई उच्च न्यायालयाने परवानगी दिलेली नसताना कायद्याविरुद्ध आणि बेकायदेशीर भाडे देण्यासंबंधी श्री. श्यामलाल गुप्ता हांचा विरोध करतात आणि मा. मुंबई उच्च न्यायालयासमोर आमच्या अशिलांनी केवळ दुसऱ्या उद्देशा स्मर्य केलेला आहे की ते वादी यांच्या भौतिक ताब्यात असलेल्या मालकाने हस्तक्षेप करणार नाही आणि ते उद्देशाने स्मर्यकरीत केवळ वेळेच्या बंधनात आहे म्हणजे दिनांक ३१ जानेवारी, २०१९ पर्यंत आहे. माझे अशील असे कथन करतात की सदर स्व. श्री. श्यामलाल गुप्ता यांचे कायदेशीर वारसदार मिळकतीमध्ये रहत ही नाहीत किंवा त्यांचे नावे कोणत्याही खाली नाही त्यामुळे किंवा अन्यथा त्यांनी मिळकतीचे ताब्याबाबत मांडलेल्या मुद्द्याचा प्रश्नच उपभूत नाही.

कृपया नोंद घ्यावी की, माननीय मुंबई उच्च न्यायालयाने उपरोक्त दाव्यात दादा ह्यास कोणत्याही प्रकारे माझ्या अशिलांच्या मालकी अधिकारांना आणि/किंवा सदर मिळकतीच्या ताब्याबाबत हस्तक्षेप करण्याचा अधिकार दिलेला नाही. माझे अशील एकमेव आणि पूर्णपणे सदर मिळकतीचे मालक आहेत आणि सदर मिळकत त्यांच्या सलग वापरात आणि कब्जात आहे. त्याप्रमाणे सर्व रहिवाशी/वापरकर्ते/भाडेकरू यांना भाडे/मोबदला माझे अशील ह्यांना देण्यास बांधील असून पूर्वीप्रमाणे मेसर्स. आरीया इन्फ्रा यांना द्यावेत.

कृपया पुन्हा अशी सूचना देण्यात येत आहे की जर कोणीही माझे अशिलांना भाडे घावयाचे नाही असा निर्णय घेतल्यास माझे अशील योग्य ती दिवाणी तसेच ऑर्डराने रक्कमपाती कारवाई ती अशा समस्यांच्या विरुद्ध करीत आणि उपरोक्त कारवाई घात व त्यावरील होण्याच्या सर्व परिणामांना, खर्चास सहन करील स्वतः जबाबदार राहतील.

दिनांक: ३१ डिसेंबर, २०१९

जाहीर सूचना

सर्व जनतेला जाहीर सूचना देण्यात येते की, आमचे अशील मे. आरीया इन्फ्रा, ही नोंदीकृत भागीदारी कंपनी असून ते सी.टी.एस. नं. ३९ (सहजं नं. २४, हिस्सा नं. २), क्षेत्रफळ २१६९.७० चौ. मीटर, मोहोली गाव, तालुका-कुर्ला, साकीनाका, अंधेरी (पूर्व), मुंबई-४०० ०५२ हे भूखंड/मिळकत त्यावर जी काही बांधकामे/चाट्टी/झोपड्या उभ्या आहेत; झोपडपट्टी क्षेत्र म्हणून घोषित असून सदर मिळकतीचे एकमेव व पूर्णपणे माझे अशील आरीया इन्फ्रा, मालक आहेत. (येथून पुढे याचा उल्लेख “सदर मिळकत” असा करण्यात आलेला आहे.) उपरोक्त मिळकत ही श्रीमती जुबेदीन जेरोम डी’सुझा आणि सी. मंगेडलाईन जे. पररा हांच्या मातकीची असून (स्व. श्री. जेरोम रॉक डी’सुझा आणि स्व. सी. मॉर्सिलिन जेरोम डी’सुझा हांचे कायदेशीर वारसदार) ह्यांनी माझे अशील मेसर्स आरीया इन्फ्रा यांना तो नोंदीकृत अभिहस्तांतरण दस्त दिनांक २० जुलै, २०१७ करून विल्ला असून उपरोक्त मिळकतीचा ताबा आमचे अशिलास दिला आहे.

(सदर दस्त नोंदणी नं. केआरएल-४/८७६१/२०१७ दिनांक २४ ऑगस्ट, २०१७ रोजी उप-निगडित, कुर्ला-४, यांचे समोर करण्यात आला आहे.) तसेच, महसूल अभिलेखात म्हणजे ७/११ उतरा आणि हक्काचे पत्रक अभिलेखात सदर मिळकत हुकूम दिलेला आहे आणि तसेच हाचे नावे झाला आहे. तसेच म्युनिसिपल कार्पोरेशन ऑफ ग्रेटर मुंबई हाचे रेकॉर्ड मध्ये मालकी हक्कासंबंधी, हस्तांतरणासंबंधी माझे अशिलाचे नावे आली आहेत. ७/१२ उतरा आणि हक्काचे पत्रकाच्या प्रती सोबत जोडण्यात आलेल्या असून त्यास परिशिष्ट ‘१’ आणि ‘२’ असे संशोधण्यात आलेले आहे.

माझे अशील सदर मिळकतीचा विना अडथळा व सलग वापर करीत असून सदर मिळकत दिनांक २० जुलै, २०१९ पासून कब्जात आहे आणि ह्या पूर्वी सदर मिळकत ज्यांचे नावे होती त्यांचेकडे मिळकतीचा ताबा होता व विना अडथळा त्यांचे वापरात होती.

आमच्या अशिलांना अशील मिळालेली आहे की काही समजाद्रोही व्यक्ती आणि/किंवा झोपडपट